

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).29141/2013

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 23/04/2014 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)

Mr. Tanmaya Agarwal, adv.
Mr. Vinay Garg, Adv.

UPON hearing counsel the Court made the following
O R D E R

None for the petitioner. Ld.counsel for the respondent No.1 is present. He has stated that the said respondent has already filed the counter affidavit.

Ld.counsel for the petitioner is directed to take fresh steps for the service of notice to the unserved respondent Nos.2 & 3. He shall do the needful within a period of three weeks, failing which appropriate orders shall follow on the next date.

List again on 12.08.2014.

(M.K.HANJURA)
Registrar

SB